

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA**

M.A. 546 of 2005
(O.A. 794 of 1997)

Date of order: 16.11.2006

**Present : Hon'ble Mr. G. Shantappa, Member (J)
Hon'ble Dr. A.R. Basu, Member (A)**

Zaheda Khatun

- Versus -

Union of India & Ors. (SER)

For the applicant : Mr. A. Chakraborty, counsel.

For the respondents : Mr. K. Chakraborty, counsel.

ORDER

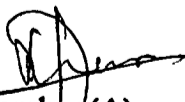
Member (J)

The present M.A. has been filed by the applicant under section 27 of the AT Act, 1985 for execution of the order dated 18.2.2004 passed by this Tribunal in O.A. No. 794/1997. The direction passed by this Tribunal in O.A. 794/97 is as follows:-

“.....The respondent No. 2 is directed to consider the representation of the applicant keeping in view the documents relied upon and filed by the applicant along with her representation and disposed of the same by passing a reasoned and speaking order in accordance with law within a period of 03 months from the date of receipt of such representation and communicate the same to the applicant within a period of 2 weeks from the date of passing of such order. It is made clear we have not observed anything on the merits of the case.

2. Subsequent to the said order, the applicant submitted her representation on 28.3.04 which is enclosed along with the M.A. as Annexure-L. The ld. counsel for the respondents has objected that they have not received such representation. Ld. counsel for the applicant is also not able to produce the acknowledgement for having submitted the representation to the Respondent No. 2. Such being the fact we are unable to consider the present M.A. The applicant is permitted to submit one more representation and if she wants, she ^{is given liberty to} ~~can~~ file ~~an~~ M.A. along with the acknowledgement and the representation. _{by gr.}

M.A. is closed.


Member (A)


Member (J)